

C.P./No: 21/2000
Hrd in rule
w 1/12/2000

Per Tribunal

Date: 01/14/2000

Applicant in Person/by ^{S. Marne for} D.V. Gangal

Advocate/Respondent by None

Council.... Time over.....

The matter adjourned to 22/12/2000

For Order

Dy. Registrar

34) OA 1094/97
22.12.2000

Heard Shri Marne, counsel for
the applicant.

Issue notice returnable by
9.2.2001.

^{Signature}
(S.L. JAIN)
M(J)

^{Signature}
(B.N. BAHADUR)
M(A)

B.

Issued notice to Respondents
on 9/1/01

(P)
12/1/01

9/2/2001-4

Shri S.V. Marne on behalf of
Shri D.V. Gangal mentions for
adjournment. Shri S.S. Karkera
for Shri P.M. Pradhan, for
Respondents.

Put up for order on 19/3/2001

(Shanti Shastri)
M(A)

(S.K.I. Naqvi)
M(J)